

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

No. HCM. III/240/2016/Pt/_____

Dated, Shillong the 22nd Nov 2018

It is hereby notified to all concerned that **MC (WPC)/215/2018** titled '*DR. BIDHU BHUSHAN DUTTA VS. THE UNION OF INDIA AND 2 ORS*', appearing alongwith item no. 10 under ORDERS in the Cause List for **22.11.2018** of **Court No. 2**, shall be taken up as **item no.1** under **MOTION**.

By order,


REGISTRAR (JUDL.)

Memo No. HCM. III/240/2016/Pt/ 1623 A

Dated, Shillong the 22nd November 2018

Copy for information to: -

1. The P.S to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The Advocate concerned.
5. Court Master to Court No. 2 for information and necessary action.
6. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
7. Notice Board.
8. Office File.


REGISTRAR (JUDL.)